

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7319/2009

(From the judgement and order dated 05/12/2008 in CWP No.
7727/2008 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

ANOKH SINGH

Petitioner(s)

VERSUS

PUNJAB STATE ELECTION COMMISSION

Respondent(s)

(With appln(s) for permission to place addl. documents on record
and prayer for interim relief)

WITH SLP(C) NO. 10948 of 2009
(With office report)

SLP(C) NO. 18902 of 2009
(With office report)

Date: 03/05/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)

Mr. K.V. Vishwanathan, Sr.Adv.
Mr. Gagan Gupta, Adv.

SLP(C)10948/09 &
SLP(C)18902/09

Mr. Ujjal Singh, Adv.
Mr. J.P. Singh, Adv.
Mr. R.C. Kaushik, Adv.

For Respondent(s)

Mr. Kuldip Singh, Adv.
Mr. Sunil Kumar Jain, Adv.
Mr. Ajay Pal, adv.
Mr. Gagan Gupta, Adv.
Mr. S.B. Upadhyay, Sr.Adv.
Mr. Chandra Prakash Pandey, Adv.

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UPON hearing counsel the Court made the following
O R D E R

SLP(C)No.7319 of 2009 & SLP(C) No.10948 of 2009
List these matters on 7th September, 2010.

SLP(C)No.18902 of 2009

De-link this matter from the above matters and list
in usual course.

(Sukhbir Paul Kaur)
Court Master

(Vijay Dhawan)
Assistant Registrar